



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 മാർച്ച് 21 21st March 2017	നമ്പർ } No. } 12
		1192 മീനം 7 7th Meenam 1192	
		1938 ഫാൽഗുനം 30 30th Phalguna 1938	

PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. B1(A)-85406/2016. 21st February 2017.

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the person mentioned in Column (1) of the Schedule hereto attached to be Additional Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned against his name in Column (2) there of from the date of taking charge.

SCHEDULE

Name of Officer	Court of Session
(1)	(2)
Sri P. Krishnakumar	Thiruvananthapuram

By order,
K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

NOTIFICATION

(i)

No. B1(A)-61/2016. 23rd February 2017.

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Court specified against his name in Column (3) thereof from the date on which he takes charge.

SCHEDULE

Sl. No.	Name	Name of the Court
(1)	(2)	(3)
1	Shri C. Ubaidulla	Judicial Magistrate of the First Class, Devikulam

(ii)

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Name of the Court</i>
(1)	(2)	(3)
1	Shri C. Ubaidulla	Judicial Magistrate of the First Class, Devikulam.

By order,

K. BABU,

Kochi-682 031.

Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1(A)-718/2017.

23rd February 2017.

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the person mentioned in Column (1) of the Schedule hereto attached to be Assistant Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned against his name in Column (2) thereof from the date of taking charge.

SCHEDULE

<i>Name</i>	<i>Court of Sessions</i>
(1)	(2)
Sri Jose N. Cyril	Attingal in Thiruvananthapuram District

By order,

K. BABU,

Kochi-682 031.

Registrar (Subordinate Judiciary).

No. B1(A)-62/2017.

28th February 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the persons mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrates of the First Class to preside over the Courts specified against their names in Column (3) thereof from the date on which they take charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Name of the Court</i>
(1)	(2)	(3)
1	Sri Varun, K. S.	Judicial Magistrate of the First Class, Malappuram
2	Sri Raphael, E. V.	Judicial Magistrate of First Class-II, (Forest Offences), Manjeri

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrates of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Name of the Court</i>
(1)	(2)	(3)
1	Sri Varun, K. S.	Judicial Magistrate of First Class, Malappuram
2	Sri Raphael, E. V.	Judicial Magistrate of First Class-II, (Forest Offences), Manjeri

By order,

K. BABU,

Kochi-682 031.

Registrar (Subordinate Judiciary).